

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-21/2008(pt.)/7512/A

From :- Shri Saptarshi Garg,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To,

The Deputy Registrar (Admn.),
Gauhati High Court,
Itanagar Permanent Bench.

Dated Guwahati ^{8th} August, 2023.

Sub: **Preparatory leave and casual leave.**

Ref:- Your letter No. HC (IB)-VIG/01/2023, dtd. 04.08.2023.

Sir,

With reference to the above, I am directed to inform you that Shri Gote Mega, District & Sessions Judge, Ziro, Arunachal Pradesh has been granted credit of four days of unavailed preparatory leave into his earned leave account, subject to the condition that earned leave at his credit in combination with his unavailed preparatory leave shall not exceed 300 days, as per **CCS (JOINING TIME) RULES, 1979**. Moreover, Shri Mega is allowed to avail **casual leave from 10.08.2023 to 11.08.2023, alongwith station leave permission**. The next seniormost Judicial Officer available at the station will remain in charge of his court and office during his absence.

Yours faithfully,

Sd/-
JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-21/2008(pt.)/7513-7514/A, dated 08-08-2023

Copy to:

1. Shri Gote Mega, District & Sessions Judge, Ziro, Arunachal Pradesh.
- ✓2. The Project Manager, Gauhati High Court.

[Signature]
JT. REGISTRAR (VIGILANCE)
[Signature]